Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal Nos. 185, 188 of 2009, 60 & 17 of 2010

Dated : 29th **April**, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. V.J. Talwar, Technical Member

Appeal No. 185 of 2009

Retailers Association of India Ltd. & Ors. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent (s)

Appeal No. 188 of 2009

B.D. & P. Hotels (India) Pvt. Ltd. & Ors.Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent (s)

Appeal No. 17 of 2010

Retailers Association of India Ltd. & Ors. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent (s)

Appeal No. 60 of 2010

Chalet Hotels Ltd. & Anr. ... Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent (s)

Counsel for the Appellant(s): Mr. Arjun Garg & Mr. Debojyothi

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for MERC

Mr. Hasan Murtaza for R.2 (in Appeal Nos.

185, 188/09

Mr. Abhishek Mitra for R.2 (in Appeal Nos.

60 & 17/10)

<u>ORDER</u>

The learned counsel for the Appellant seeks permission to withdraw the Appeal Nos. 185, 188 of 2009 and 17 & 60 of 2010.

Permission is granted and accordingly, the Appeals are dismissed as withdrawn.

(V.J. Talwar) Technical Member (Justice M. KarpagaVinayagam) Chairperson

TS/KS